

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P No. 238/2017
O.A No. 213/2013**

New Delhi, this the 10th day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Mukesh Kumar Rohilla
Son of Shri Chiranjilal,
Aged about 41 years,
R/o. Mohalla Moti Jheel,
Ward No. 5, Town Bawal,
Tehsil Bawal, District Rewari,
Haryana.Petitioner

(Petitioner in person)

Versus

1. Sh. David R. Syiemlieh,
Chairman, Union Public Service Commission,
Dholpur House,
Shahjahan Road, New Delhi.
2. Sh. Bhanu Pratap Sharma,
Secretary,
Department of Personnel & Training,
Ministry of Personnel Public Grievance and Pension,
North Block,
New Delhi.Respondents

(By Advocate : Ms. Shaili Pande for Mr. Naresh Kaushik)

O R D E R (O R A L)

Justice Permod Kohli, Chairman

The order dated 29.03.2017 passed by the Hon'ble
High Court of Delhi in W.P.C. No. 2483 of 2017 - **UPSC Vs.
Mukesh Kumar Rohilla & Ors.**, is on record which

indicates that the order of the Tribunal has been stayed till the next date of hearing.

2. In view of the aforesaid order, proceedings in the present C.P are dropped at this stage. The petitioner shall be at liberty to file a fresh C.P. in the event the order passed by this Tribunal survives in the aforesaid Writ Petition. Notices discharged.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/Mbt/